

बलविन्दर सिंह  
BALWINDER SINGH  
मेट्रोपोलिटन मजिस्ट्रेट  
Metropolitan Magistrate  
कोर्ट नं०-26  
अरकडूमा कोर्ट, दिल्ली  
Arkaaduma Court, Delhi

e-FIR No. 011335/2020  
PS Gandhi Nagar  
U/s 379/482/411/34 IPC  
State vs. Anas @ Ali Mohd.

27.06.2020

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused.

An application u/sec. 437 Cr.P.C. for the release of the accused Anas @ Ali Mohd. on bail is moved by his Ld. Counsel.

Reply to application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the case property has already been recovered and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



—sd—  
(Balwinder Singh)  
MM (East)/KKD/Delhi/27.06.2020

बलवन्दर सिंह  
BALWINDER SINGH  
मेट्रोपॉलिटन मजिस्ट्रेट  
Metropolitan Magistrate  
नं०-26  
कड़डूमा कोर्ट, दिल्ली  
Kardooma Court

e-FIR No. 011335/2020  
PS Gandhi Nagar  
U/s 379/482/411/34 IPC  
State vs. AaS Mohd.

27.06.2020

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused.

An application u/sec. 437 Cr.P.C. for the release of the accused Aas Mohd. on bail is moved by his Ld. Counsel.

Reply to application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the case property has already been recovered and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



  
(Balwinder Singh)  
MM (East)/KKD/Delhi/27.06.2020

बलविन्दर सिंह  
BALWINDER SINGH  
मेट्रोपोलिटन मजिस्ट्रेट  
Metropolitan Magistrate  
कोर्ट नं०-26  
कड़कड़डूमा कोर्ट, दिल्ली  
Karkardooma Court, Delhi

FIR No. 60/2020  
PS Gandhi Nagar  
U/s 380/457/411/34 IPC  
State vs, Rizwan

27.06.2020

Present: Ld. APP for the State.

Ld. Counsel for accused/applicant.

An application u/sec. 437 Cr.P.C for the release of the accused Rizwan on bail is moved by her Ld. Counsel.

Reply to application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the investigation of case is complete, accused is stated to be in JC since 14.02.2020, charge sheet has already been filed and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused Rizwan is directed to be released on bail on furnishing of her personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application stands disposed off accordingly.



-sd-

(Balwinder Singh)  
MM (East)/KKD/Delhi/27.06.2020



महेश्वर सिंह  
SHALWINDER SINGH  
मेट्रोपॉलिटन मजिस्ट्रेट  
Metropolitan Magistrate  
कै. नं०-26  
कारकादोमा कोर्ट, दिल्ली  
Karkadoma Court, Delhi

FIR No. 318/2020

PS Mayur Vihar

U/s 452/506/336/34

State vs Vijay Prasad @ Chipli

27.06.2020

**The present bail application is taken up for hearing through VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Sh. S.K. Singh, Ld. counsel for the applicant/accused present through VC.

An application for release of accused Vijay Prasad @ Chipli u/s 437 Cr.P.C on bail was moved by the Ld. Counsel for the accused.

IO has also filed his reply. Both the sides have also advanced arguments with respect to the present application.

While arguing on behalf of accused, Ld. Counsel has prayed for granting of bail to accused stating that the accused has been falsely implicated in the present case. He has further stated that the complainant has given a different colour to his story, though it was just a simple quarrel over throwing of garbage. The Ld. Counsel also states the fact that no empty cartridge has been recovered from the spot, also falsify the claim of the complainant that accused had fired in the air. It is further stated that since the accused has never jumped bail in any case pending against him, this fact also entitles him to be released on bail. Hence, he has prayed that accused is no more require for any further interrogation, he may be released on bail.

On the other hand, Ld. APP for the State has opposed the application for release of accused on bail stating that the offences alleged against accused are very serious in nature and accused has made criminal tress pass in the house of complainant with intention to commit offence and has also allegedly fired in the air. Ld. APP for the State further submits that accused is already involved in numerous other criminal cases and if he is



released on bail, it would give wrong message in society and would also create possibility of extending threat to complainant by hands of accused. It is further stated that investigation of the case is still in progress and release of accused may adversely effect the investigation. Ld. APP has prayed for rejection the bail application of accused.

I have heard both sides.

Considering the gravity of alleged offences, pending investigation of the case and involvement of accused in numerous cases, the court does not deem it fit to release the accused on bail at this stage of the case.

Accordingly, the present application stands dismissed for the reasons aforesaid. Copy of this order be given dasti.

Application is disposed of accordingly.



*-sd/-*  
**(Balwinder Singh)**  
**MM (East)/KKD/Delhi/27.06.2020**